



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Mar/202425/21

DATED: 21/03/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Mar/202425/21 dated 21/03/2025 of Norms Committee - II for the year 2024-25 was held on 21/03/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006436AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	INOX INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008096AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. IV. A tabular statement for 300,000 Nos. of Beverage Kegs, showing their weights (size wise) and the weights of all the inputs, imported or indigenous. (Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net	

weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated).

The case stands deferred.

Case No.	3 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00009317AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00004741AM25
RA File Number	039504000331 AM19
Licence No and Date	0310822348/17/07/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 17.03.2025, as under:	
I. Description of the import item at SNo.1 may be amended from 'Aluminium Sheet' to "Aluminium Coil" and its quantity may be allowed as 1.02 Kgs. /Kg. content in the export items. II. Quantity of import items at SI.No.2 to 5 shall remain the same as ratified in NC-2 meeting 12/81-ALC2/2019 dated 18.09.2019.	

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TUBACEX TUBES AND PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00003263AM25
RA File Number	039504000387 AM19
Licence No and Date	0310822579/25/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00004740AM25

RA File Number	039504000359 AM19
Licence No and Date	0310822770/01/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 17.03.2025, as under: I. Description of the import item at SNo.1 may be amended from 'Aluminium Sheet' to "Aluminium Coil" and its quantity may be allowed as 1.02 Kgs. /Kg. content in the export items. II. Quantity of import items at SI.No.2 to 7 shall remain the same as ratified in NC-2 meeting 12/81-ALC2/2019 dated 18.09.2019. RA concerned may take suitable consequential action accordingly.	

Case No.	8 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00004739AM25
RA File Number	039504000683 AM19
Licence No and Date	0310824865/01/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 17.03.2025, as under: I. Description of the import item at SNo.1 may be amended from 'Aluminium Sheet' to "Aluminium Coil" and its quantity may be allowed as 1.02 Kgs. /Kg. content in the export items. II. Quantity of import items at SI.No.2 & 3 shall remain the same as ratified by the norms committee earlier. RA concerned may take suitable consequential action accordingly.	

Case No.	9 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00004738AM25
RA File Number	039504000910 AM19
Licence No and Date	0310826264/09/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 17.03.2025, as under: I. Description of the import item at Sl.No.1 may be amended from 'Aluminium Wire Rod' to "Aluminium Coil" and its quantity may be allowed as 1.02 Kgs. /Kg. content in the export items. II. Quantity of import items at Sl.No.2 & 3 shall remain the same as ratified in NC-2 meeting 5/81-ALC2/2019 dated 12.06.2019. RA concerned may take suitable consequential action accordingly.	

Case No.	10 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00004737AM25
RA File Number	039504000868 AM19
Licence No and Date	0310826355/14/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 17.03.2025, as under: I. Description of the import item at Sl.No.1 may be amended from 'Aluminium sheet' to "Aluminium Coil" and its quantity may be allowed as 1.02 Kgs. /Kg. content in the export items.	

II. Quantity of import items at **SI.No.2 to 4** shall remain the same as ratified in NC-2 meeting **12/81-ALC2/2019 dated 18.09.2019**.

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00001602AM25
RA File Number	072404000070 AM20
Licence No and Date	0710115147/09/07/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 19.03.2025, as under:	
I. Items at SI.No. 1 to 26 may be allowed as components on net to net basis under GN-4 with accountability clause. II. Items at SI.No. 27 to 29 may be allowed 0.5% wastage on net content basis.	
RA concerned may take suitable consequential action accordingly.	

Case No.	12 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	13 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00004876AM24
RA File Number	039504000347 AM21
Licence No and Date	0310838097/04/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00006464AM25
RA File Number	322404000056 AM21
Licence No and Date	3210079734/01/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	15 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20

Licence No and Date	0310838703/05/10/2020
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Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 21.03.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS	3000.00 MT	ALUMINIUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
2	BRASS BILLETS / INGOTS	900.00 MT	Brass scrap	1.06 KG/KGS OF NET WEIGHT OF BRASS IN THE EXPORT PRODUCT.

Note:

For export item no 1:

The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported aluminium scrap and also consent to operate from MOEF & CC/CPCB/SPCB for processing of aluminium scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

For export item no 2:

- I. The content of copper in the imported brass scrap after excluding 6% wastage on copper have to match with the content of copper in the export product.
- II. The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of copper in the imported item and also consent to operate from moef & cc/cpcb/spcb for processing of brass scrap for manufacturing of brass billets, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00007973AM24
RA File Number	082404000270 AM21
Licence No and Date	0810148964/02/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Reason / justification for review of norms. II. A copy of norms fixed by The Norms Committee for this A.A., if any. III. Difference in export and import items and the manufacturing process involved. The case stands deferred.	

Case No.	17 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 21.03.2025, based on the committee report dated 18.12.2024 , as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	Aluminium Alloy Ingots Grade ADC -12 Containing Net Aluminium - (84.34%) 695805 KG, Copper (0.20%) 1650 KG, Silicon Metal -(3.04%) 25080 KG, Zinc Scrap (0.30%) 2475 KG, Aluminium Alloy Ingots (12.12%) 99990 KG	825000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium scrap for manufacturing of aluminium

alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	18 / NC/2/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	LLABDHI MANUFACTURING LLP			
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025			
HQ File Number	HQRNORM APPLY 00060452AM21			
RA File Number	03AA04017008 AM21			
Licence No and Date	0311000816/12/01/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 21.03.2025, as under:				
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	COLD ROLLED STAINLESS STEEL SHEET/COIL PVC COATED (NICKEL-CHROMIUM AUSTENITIC TYPE) MIRROR/N4/HAIRLINE/ VIBRATION/ SANDBLAST FINISHED SHEETS WIDTH ABOVE 600 MM THICKNESS: 1 MM TO 3 MM GRADE 201/J1	8876.40 KGS	COLD ROLLED STAINLESS STEEL COILS 2B FINISHED GRADE 201-J1 NICKEL CHROMIUM AUSTENITIC TYPE ABOVE 600 MM WITH THICKNESS MORE THAN 3 MM PROTECTION FILM FOR SHEETS (PVC)	1.03 KG/KG ON THE NET WEIGHT OF COLD ROLLED STAINLESS STEEL SHEET/ COILS IN THE EXPORT PRODUCT AS PER PACKING POLICY
2	COLD ROLLED STAINLESS STEEL SHEET/COIL PVC COATED (NICKEL-CHROMIUM AUSTENITIC TYPE) MIRROR/N4/HAIRLINE/ VIBRATION/ SANDBLAST FINISHED SHEETS WIDTH ABOVE	165204.00 KGS	COLD ROLLED STAINLESS STEEL COILS 2B FINISHED GRADE 201-J1 NICKEL-CHROMIUM AUSTENITIC TYPE ABOVE 600 MM WITH A THICKNESS MORE THAN 1.0	1.03 KG/KG ON THE NET WEIGHT OF COLD ROLLED STAINLESS STEEL SHEET/ COILS IN THE EXPORT PRODUCT

	600 MM THICKNESS: 0.5 MM TO 1.0 MM GRADE 201/J1		MM.		
			PROTECTION FILM FOR SHEETS (PVC)	AS PER PACKING POLICY	
			COLD ROLLED STAINLESS STEEL COILS 2B FINISHED GRADE 304 NICKEL CHROMIUM AUSTENITIC TYPE ABOVE 600 MM WITH THICKNESS MORE THAN 1.0 MM.	1.03 KG/KG ON THE NET WEIGHT OF COLD ROLLED STAINLESS STEEL SHEET/ COILS IN THE EXPORT PRODUCT	
3	COLD ROLLED STAINLESS STEEL SHEET/COIL PVC COATED (NICKEL CHROMIUM AUSTENITIC TYPE) MIRROR/N4/HAIRLINE/ VIBRATION/ SANDBLAST FINISHED SHEETS WIDTH ABOVE 600 MM THICKNESS : 0.5 MM TO 1.0 MM GRADE 304	64246.00 KGS			
			PROTECTION FILM FOR SHEETS (PVC)	AS PER PACKING POLICY	
			COLD ROLLED STAINLESS STEEL COILS 2B FINISHED GRADE 201-J1 NICKEL- CHROMIUM AUSTENITIC TYPE ABOVE 600 MM WITH THICKNESS MORE THAN 0.5 MM	1.03 KG/KG ON THE NET WEIGHT OF COLD ROLLED STAINLESS STEEL SHEET/ COILS IN THE EXPORT PRODUCT	
4	COLD ROLLED STAINLESS STEEL SHEET/COIL PVC COATED (NICKEL CHROMIUM AUSTENITIC TYPE) MIRROR/N4/HAIRLINE/ VIBRATION/ SANDBLAST FINISH COLORED SHEETS WIDTH ABOVE 600 MM THICKNESS : 00 MM TO 0.5 MM GRADE 201/J1	9250.80 KGS			
			PROTECTION FILM FOR SHEETS (PVC)	AS PER PACKING POLICY	
			COLD ROLLED STAINLESS STEEL COILS 2B FINISHED GRADE 304 NICKEL- CHROMIUM AUSTENITIC TYPE ABOVE 600 MM WITH THICKNESS MORE THAN 0.5MM	1.03 KG/KG ON THE NET WEIGHT OF COLD ROLLED STAINLESS STEEL SHEET/ COILS 2B IN THE EXPORT PRODUCT	
5	COLD ROLLED STAINLESS STEEL SHEET/COIL PVC COATED (NICKEL- CHROMIUM AUSTENITIC TYPE) MIRROR/N4/HAIRLINE/ VIBRATION/ SANDBLAST FINISH COLORED SHEETS WIDTH ABOVE 600 MM	9250.80 KGS			
			PROTECTION FILM	AS PER	

THICKNESS: 00 MM TO
0.5 MM GRADE 304

FOR SHEETS (PVC)

PACKING
POLICY

NOTE:

- I. The grade of the imported cold rolled stainless steel coils 2B finished should be matched with the grade of the exported product.
- II. The thickness of the imported cold rolled stainless steel coils 2B finished should be more than the thickness of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00004855AM24
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	21 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00009336AM24
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 21.03.2025, as under: Import: 19600 kg. After recovery Note: Grade & thickness of import item to be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	22 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 17.03.2025, as under: Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	24 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	PHOENIX INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS GALVALUME (ALUMINIUM INGOTS + ZINC+SILICON) PREMIX. NET CONTENT ALUMINIUM INGOTS 137.50 MT, ZINC 108.75 MT & SILICON 3.75 MT	250.00 MTS	ALUMINIUM INGOTS PURITY: 99.99%	1.01 KG/KG ON THE NET CONTENT OF ZINC IN THE EXPORT PRODUCT
			ZINC METAL PURITY 99.99%	1.01 KG/KG CONTENT OF ZINC IN THE EXPORT PRODUCT
			SILICON METAL	1.02 KG/KG CONTENT OF SILICON IN THE EXPORT PRODUCT

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00383139AM22

RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Mar/202425/21
Case Status	Case Rejected
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case due to inconsistency in data as per the reply letter submitted by the firm. The case stands rejected.	

Case No.	29 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 17.03.2025, as under: Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	30 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00004378AM23
RA File Number	03AX04001066 AM23
Licence No and Date	0311015507/15/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00002249AM25
RA File Number	03AX04001851 AM23
Licence No and Date	0311015727/21/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of Cables with size of conductors in cables along with quantities of cables in Kms, conductor size wise for amended export items at SI.No. 1, 2 & 3. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	32 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred

Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00009112AM24
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00001432AM25
RA File Number	04AX04000534 AM23
Licence No and Date	0411003959/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00006186AM24
RA File Number	52AX04001689 AM23
Licence No and Date	5211003583/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	VIDYA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	37 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00009158AM24
RA File Number	04AX04000745 AM23
Licence No and Date	0411004489/22/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 15.07.2023, as under:

Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00005883AM25
RA File Number	05AX04002296 AM23
Licence No and Date	0511015676/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23
Licence No and Date	0711005840/01/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 15.07.2023, as under:	

- I. Item at **SNo. 1** may be amended as **AMPHENOL CONNECTOR**.
- II. Items at **SI.No. 25 to 27** may be allowed as raw material with **0.5% wastage** on net content basis.
- III. Other items may be allowed as components on **net to net basis under GN-4** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Mar/202425/21
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Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00003781AM25
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005794AM23
RA File Number	05AX04003051 AM23
Licence No and Date	0511016903/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006098AM23
RA File Number	05AX04002425 AM23
Licence No and Date	0511017178/06/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006293AM23
RA File Number	52AX04001734 AM23
Licence No and Date	5211004175/13/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006609AM23
RA File Number	03AX04005521 AM23
Licence No and Date	0311021736/27/02/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	49 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006644AM23
RA File Number	34AX04001080 AM23
Licence No and Date	3411003443/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006686AM23
RA File Number	03AX04005761 AM23
Licence No and Date	0311021820/01/03/2023
Norms Committee Decision:	
: Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00009154AM24
RA File Number	04AX04000990 AM23

Licence No and Date	0411005028/09/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00006081AM24
RA File Number	02AX04000687 AM23
Licence No and Date	0211004051/15/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of Advance authorization with complete list of export and import items (The copy of A.A. submitted by the firm is with import items from S No 70 to 112 only) II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Wastage claimed on import items, if any. The case stands deferred.	

Case No.	53 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00006481AM25

RA File Number	07AX04001863 AM23
Licence No and Date	0711006749/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	AMITRON TUBULARS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007245AM23
RA File Number	08AX04002015 AM23
Licence No and Date	0811007717/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00003002AM25
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000744AM24
RA File Number	03AX04000387 AM24
Licence No and Date	0311023471/10/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm attended the personal hearing in the meeting dated 05.12.2024 and explained their case in detail. The committee decided to ask the firm to	

furnish relevant documents and details of the case for further examination.

The case stands deferred.

Case No.	62 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SEETHA TECHNOLOGIES,
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000863AM24
RA File Number	04AX04000086 AM24
Licence No and Date	0411005411/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025

HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	FUJIYAMA POWER SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001963AM24
RA File Number	05AX04000710 AM24
Licence No and Date	0511019431/20/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved

Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001967AM24
RA File Number	07AX04000368 AM24
Licence No and Date	0711008329/20/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 21.03.2025, as under: I. 4.6% wastage on net content basis after recovery may be allowed on import item. RA concerned may take suitable consequential action accordingly.	

Case No.	68 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004170AM24
RA File Number	02AX04000186 AM24
Licence No and	0211004701/05/07/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00006479AM25
RA File Number	07AX04000540 AM24
Licence No and Date	0711008513/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004359AM24
RA File Number	05AX04000973 AM24
Licence No and Date	0511019730/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025

HQ File Number	HQRNORM APPLY 00004471AM24
RA File Number	34AX04000283 AM24
Licence No and Date	3411003909/17/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 07.02.2025, as under: I. Net weight of export product (Aluminium Clad Steel Stranded Wire) may be specified as 510 MT. II. Quantity of import item at SI.No.1 (i.e. Aluminium Clad Steel Wire) may be allowed as 515 MT as 1.01 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	73 / NC/2/MEET/Mar/202425/21										
Case Status	Case Approved										
Party Name	SATKAR FORGE										
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025										
HQ File Number	HQRNORM APPLY 00005339AM24										
RA File Number	24AX04000212 AM24										
Licence No and Date	2411002704/31/08/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:											
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PIPE FITTINGS (ELBOWS, TEES, REDUCERS, CAPS, and NIPPLES) MADE FROM SEAMLESS PIPES</td><td>21.54 MTS</td><td>STAINLESS STEEL SEAMLESS PIPES (HOT FINISH) AS PER A312 GRADE 316L</td><td>WASTAGE @10% as per SION C-798 on the net weight of the export product after taking 1/3rd recovery from the wastage</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PIPE FITTINGS (ELBOWS, TEES, REDUCERS, CAPS, and NIPPLES) MADE FROM SEAMLESS PIPES	21.54 MTS	STAINLESS STEEL SEAMLESS PIPES (HOT FINISH) AS PER A312 GRADE 316L	WASTAGE @10% as per SION C-798 on the net weight of the export product after taking 1/3 rd recovery from the wastage
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	PIPE FITTINGS (ELBOWS, TEES, REDUCERS, CAPS, and NIPPLES) MADE FROM SEAMLESS PIPES	21.54 MTS	STAINLESS STEEL SEAMLESS PIPES (HOT FINISH) AS PER A312 GRADE 316L	WASTAGE @10% as per SION C-798 on the net weight of the export product after taking 1/3 rd recovery from the wastage							

	GRADE 316.			
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NOTE: The grade of the imported seamless pipes should be matched with the grade of stainless steel going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005343AM24
RA File Number	24AX04000211 AM24
Licence No and Date	2411002705/31/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PIPE FITTINGS (ELBOWS, TEES, REDUCERS, CAPS, and NIPPLES) MADE FROM SEAMLESS PIPES GRADE 304.	64.62 MTS	STAINLESS STEEL SEAMLESS PIPES (HOT FINISH) AS PER A312 GRADE 304	WASTAGE @10% as per SION C-798 on the net weight of the export product after taking 1/3rd recovery from the wastage

Note: The grade of the imported seamless pipes should be matched with the grade of stainless steel going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005500AM24
RA File Number	04AX04000487 AM24
Licence No and Date	0411005977/07/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005643AM24
RA File Number	04AX04000495 AM24
Licence No and Date	0411006006/13/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 20.03.2025, as under:	
Item of export: Rotor blade for wind turbine - 50 no's	

Note: In the **description of export** following should be added

1. Weight per blade should be 24,481 kg+/-2 %

2. Import at following s.nos is components and may be allowed as per G.N.4.

1,2,5,7,9,13,14,16 to 19, 24 to 26, 29 to 32, 43, 49, 61, 66, 74, 75, 77, 80, 88, 96 and 97.

3. Following items are consumables and may be allowed together within 2 % OF FOB VALUE

6,10,11,12,15,40,57,58,59,71,72,85 and 93.

4. Rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005720AM24
RA File Number	03AX04002629 AM24
Licence No and Date	0311027172/15/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 17.03.2025, as under:

- I. Net weight of export items at **SNo.1 to 4** may be specified as **1156.65 MT, 200.9 MT, and 1513.4 MT & 736.95 MT** respectively.
- II. Quantity of import item at **SI.No.1** (i.e. **Aluminium Wire Rod**) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No.1**.
- III. Quantity of import item at **SI.No.2** (i.e. **ACCC Composite Core**) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No.1** as claimed by the firm.
- IV. Quantity of import item at **SI.No.3** (i.e. **Aluminium Wire Rod**) may be allowed as **1.01 Kgs/Kg**

content in the export item at **SI No.2**.

V. Quantity of import item at **SI.No.4** (i.e. **ACCC Composite Core**) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No.2** as claimed by the firm.

VI. Quantity of import item at **SI.No.5** (i.e. Aluminium Ingot) may be allowed as **1.02 Kgs/Kg** content in the export item at **SI No.3**.

VII. Quantity of import item at **SI.No.6** (i.e. **ACCC Composite Core**) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No.3** as claimed by the firm.

VIII. Quantity of import item at **SI.No.7** (i.e. **Aluminium Wire Rod**) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No.4**.

IX. Quantity of import item at **SI.No.8** (i.e. **ACCC Composite Core**) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No.4** as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005743AM24
RA File Number	05AX04001691 AM24
Licence No and Date	0511021024/18/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	BIOURJA ENERGY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005837AM24
RA File Number	56AX04000271 AM24
Licence No and Date	5611002206/25/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	80 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on Nett content basis for each of raw material and justification for the same V. List of consumables along with value VI. Details of indigenous input with their qty. VII. % non volatile matter in various paints, hardener, resin and ashes.	

VIII. summary sheets to arrive at the weight of export product.

The case stands deferred.

Case No.	82 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on Nett content basis for each of raw material and justification for the same V. List of consumables along with value VI. Details of indigenous input with their qty. VII. % non volatile matter in various paints, hardener, resin and ashes. VIII. summary sheets to arrive at the weight of export product The case stands deferred.	

Case No.	83 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025

HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006892AM24
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24
Licence No and Date	0411006434/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred

Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	87 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007322AM24
RA File Number	07AX04001424 AM24
Licence No and Date	0711009924/11/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 17.03.2025, as under:	

Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	89 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Mar/202425/21
Case Status	Case Withdrawn
Party Name	ALLEIMA INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007716AM24
RA File Number	08AX04001834 AM24
Licence No and Date	0811010415/03/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has surrendered this license vide letter dated 22.01.2025 on BO portal. The case stands withdrawn.	

Case No.	92 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007879AM24
RA File Number	03AX04004446 AM24
Licence No and Date	0311030086/10/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007904AM24
RA File Number	05AX04003181 AM24
Licence No and Date	0511023205/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007931AM24
RA File Number	05AX04003187 AM24
Licence No and Date	0511023227/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007937AM24
RA File Number	05AX04003139 AM24
Licence No and Date	0511023228/12/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Dimensional drawing, quantity in numbers and net weight per piece for each type of stamping.
- II. Input raw material dimensions and gross weight per piece for each type of stamping.
- III. Calculation sheet for import quantity requirement and wastage claimed.
- IV. Sheet layout diagram during blanking.
- V. GST invoice of scrap disposal.

The case stands deferred.

Case No.	97 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007943AM24
RA File Number	05AX04003161 AM24
Licence No and Date	0511023232/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00002770AM25
RA File Number	04AX04000907 AM24
Licence No and Date	0411006749/22/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008166AM24
RA File Number	03AX04004880 AM24
Licence No and Date	0311030463/25/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00005902AM25
RA File Number	08AX04001952 AM24
Licence No and Date	0811010620/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008298AM24
RA File Number	34AX04000714 AM24
Licence No and Date	3411004574/02/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	102 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008352AM24
RA File Number	04AX04000985 AM24
Licence No and Date	0411006834/05/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008443AM24
RA File Number	04AX04001006 AM24
Licence No and Date	0411006881/08/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

V. Constituents of ‘Sets’ for export items at SI.No.1 to 26.

The case stands deferred.

Case No.	104 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008474AM24
RA File Number	04AX04000990 AM24
Licence No and Date	0411006889/09/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM DAMPER	920.00 KGS	ALUMINIUM PROFILE SECTION NUMBER RW518 MILL-FINISH, THICKNESS 0.7 (MM), LENGTH 3.6(METER)	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW518 IN THE EXPORT PRODUCT.
			ALUMINIUM PROFILE SECTION NUMBER RW519 MILL-FINISH, THICKNESS 0.7 (MM), LENGTH 3.6(METER)	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW519 IN THE EXPORT PRODUCT.
			ALUMINIUM	WASTAGE @2%

			PROFILE SECTION NUMBER RW520 MILL-FINISH, THICKNESS 0.7 (MM), LENGTH 3.6(METER)	ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW520 IN THE EXPORT PRODUCT.
2	ALUMINIUM SINGLE DEFLECTION GRILLE	6500.00 KGS	ALUMINIUM PROFILE SECTION NUMBER RW522 MILL-FINISH, THICKNESS 0.9 (MM), LENGTH 3.6(METER)	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW522 IN THE EXPORT PRODUCT.
			ALUMINIUM PROFILE SECTION NUMBER RW523 MILL-FINISH, THICKNESS 0.7 (MM), LENGTH 3.6(METER)	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW523 IN THE EXPORT PRODUCT.
3	ALUMINIUM 4 WAY SQUARE DIFFUSER	3580.00 KGS	ALUMINIUM PROFILE SECTION NUMBER RW521 MILL-FINISH, THICKNESS 1.0 (MM), LENGTH 3.6(METER)	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW521 IN THE EXPORT PRODUCT.
			ALUMINIUM PROFILE SECTION NUMBER RW524 MILL-FINISH, THICKNESS 0.8 (MM), LENGTH 3.6(METER)	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW524 IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	105 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008555AM24
RA File Number	05AX04003512 AM24
Licence No and Date	0511023948/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Mar/202425/21
Case Status	Case Withdrawn
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008593AM24
RA File Number	03AX04005261 AM24
Licence No and Date	0311031243/15/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has surrendered this license vide letter dated 21.05.2024 on BO portal.	
The case stands withdrawn .	

Case No.	107 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008836AM24
RA File Number	07AX04001928 AM24
Licence No and Date	0711010671/01/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue. III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same. V. List of consumables along with value VI. Details of indigenous input with their quantity. VII. % non volatile matter in various paints, hardener, resin and ashes. VIII. Summery sheets to arrive at the weight of export product. The case stands deferred.	

Case No.	108 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	CHW FORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00009017AM24
RA File Number	05AX04003895 AM24
Licence No and Date	0511024452/11/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

II. Weight of each Export Product.

III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	109 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00009027AM24
RA File Number	03AX04005680 AM24
Licence No and Date	0311031986/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	111 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00009189AM24
RA File Number	04AX04001056 AM24
Licence No and Date	0411007120/18/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00003741AM25
RA File Number	07AX04002021 AM24
Licence No and Date	0711010856/21/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 15.07.2023, as under: I. As such we may amend the weight per blade of export as 20,428+/-2 % kg instead of 20,428kg. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/ 2/ MEET/ May/ 202425/ 4 dated 08/07/2024 mentioned at Sl.No. 153. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00009355AM24
RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	JASMINO CORPORATION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM REVIW00006550AM25
RA File Number	03AX04006017 AM24
Licence No and Date	0311032596/28/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 15.07.2023, as under: ITEM OF EXPORT: Fabricated Rubber lined painted spools (as per General Note 4 of Engineering Products- Import Item Sl.No.15 to 97 Content on Net-to-Net Basis in export Item). QTY: 750 NOS ITEM OF IMPORT 1. Item of import at Sl No 1 to 2 : Seamless pipe PE SRL 1 1/2" S160 A106B EN10204/3.1 2. Item of Import at Sl No 3 to 4: Seamless pipe BE DRL 2" S80 API 5L Grade B PSL 2 EN10204/3.1 3. Item of import at Sl No 5 to 9: Seamless pipe BE DRL 3" S80 A106B EN10204/1 4. Item of import at Sl No 10 to 11: Seamless pipe BE DRL 4" S40 A106B EN10204/3.1 5. Item of import at Sl No 12: Seamless pipe BE DRL 6" S40 API 5L Grade B PSL 2 EN10204/3.1	

6. Item of import at **SI No 13 to 14**: Seamless pipe BE DRL 8" S30 A106B EN10204/3.1.
 7. Item of import at **SI No 15**: Seamless pipe BE DRL 10" S30 A106B EN10204/3.1

Wastage to be allowed

- I. For Seamless Pipes from **SL No 1 to 15**: **1.05 Kg/Kg** on the net weight of the pipe in the export product.
 II. For import items at **SL No 16 to 98** (Elbow, Flange, Equal Tee, Reducing Tee, and Concentric Reducer): **Net to Net under GN-4** with accountability clause.

Note: The grade size of the imported seamless pipes should be matched with the grade and size of the pipes in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	115 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24
Licence No and Date	0811011188/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000035AM25
RA File Number	13AX04000380 AM24
Licence No and Date	1311002924/02/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/40/2023-TSW dated 21.10.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000085AM25
RA File Number	04AX04001176 AM24
Licence No and Date	0411007216/04/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000086AM25
RA File Number	04AX04001177 AM24
Licence No and Date	0411007218/04/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000089AM25
RA File Number	05AX04004100 AM24
Licence No and Date	0511024864/04/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000128AM25
RA File Number	05AX04004092 AM24
Licence No and Date	0511024898/05/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000214AM25
RA File Number	07AX04000018 AM25
Licence No and Date	0711011048/12/04/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Nett weight of export product
- II. Exact description, generic name of import item along with catalogue.
- III. Exact nature of import items namely raw material, component, and consumable
- IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same.
- V. List of consumables along with value
- VI. Details of indigenous input with their quantity.
- VII. % non volatile matter in various paints, hardener, resin and ashes.
- VIII. Summery sheets to arrive at the weight of export product.

The case stands deferred.

Case No.	122 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000331AM25
RA File Number	05AX04000172 AM25
Licence No and Date	0511025070/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000448AM25
RA File Number	03AX04000315 AM25
Licence No and Date	0311033393/26/04/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	FITTING AND FIXTURE FOR ELECTRICAL BOARDS - EPOXY COMPONENTS I.E.BUSHING GAS TIGHT / NON PERFORATED DRG. NO. A7E0086170173 QTY: 4660 NOS	18593.40 KGS	RESIN CY 228	1.05 Kg/Kg content in the export product
			SILICA M10	2% of FOB
			ELECTRODE ITEM NO. 86110120	NET TO NET UNDER Gn-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO. 0086110010	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			LABEL ITEM NO. 0086160530	NET TO NET UNDER Gn-4 WITH ACCOUNTABILITY CLAUSE.
2	FITTING AND FIXTURE FOR ELECTRICAL BOARDS - EPOXY COMPONENTS I.E.INSIDE CODE BUSHING SIZE 2 DRG. NO.A7E0086321203. QTY: 5180 NOS	7873.60 KGS	RESIN CY 228	1.05 Kg/Kg content in the export product
			SILICA M10	2% of FOB
			AL -CONTACT BOLT PLUG-IN SOCKET ITEM NO. 863-1173.0	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO.86310300	NET TO NET UNDER Gn-4 WITH ACCOUNTABILITY CLAUSE.
			CONTROL MODULE SIZE 2 ITEM NO. 73070220	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

3	FITTING AND FIXTURE FOR ELECTRICAL BOARDS - EPOXY COMPONENTS I.E.INSIDE CODE BUSHING SIZE 3 DRG. NO. A7E0086321393. QTY: 6012 NOS	28256.40 KGS	RESIN CY 228	1.05 Kg/Kg content in the export product
			SILICA M10	2% of FOB
			AL -CONTACT BOLT PLUG-IN SOCKET ITEM NO. 86311740	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO.86310300	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			CONTROL MODULE SIZE 3 ITEM NO. 73070230	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	124 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000469AM25
RA File Number	13AX04000024 AM25
Licence No and Date	1311002967/29/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weight of cable including the net weights of all inputs (imported as well indigenous, except	

packing materials).

III. Material balancing viz. net content of each imported and indigenous input, export product wise.

IV. Wastages claimed on import items, if any.

The case stands deferred.

Case No.	125 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000547AM25
RA File Number	05AX04000011 AM25
Licence No and Date	0511025299/03/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 21.03.2025, as under:	
I. Export product: Visual Combo A (Car Audio System) models II. Import items mentioned in the application are parts of the export product and are in multiples of respective export quantities and therefore may be allowed as components on net-to-net basis under	

GN-4 with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	127 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000590AM25
RA File Number	13AX04000032 AM25
Licence No and Date	1311002994/07/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00000632AM25
RA File Number	05AX04000381 AM25
Licence No and Date	0511025403/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000687AM25
RA File Number	07AX04000196 AM25
Licence No and Date	0711011282/13/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 17.03.2025, as under:	
Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	131 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000738AM25
RA File Number	05AX04000292 AM25
Licence No and Date	0511025541/15/05/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	132 / NC/2/MEET/Mar/202425/21
Case Status	Case Withdrawn
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001014AM25
RA File Number	08AX04000322 AM25
Licence No and Date	0811011716/30/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has surrendered this license vide letter dated 31.12.2024 on BO portal.

The case stands **withdrawn**.

Case No.	133 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001020AM25
RA File Number	07AX04000334 AM25
Licence No and Date	0711011429/30/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Nett weight of export product
- II. Exact description, generic name of import item along with catalogue.
- III. Exact nature of import items namely raw material, component, and consumable

IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same.

V. List of consumables along with value

VI. Details of indigenous input with their quantity.

VII. % non volatile matter in various paints, hardener, resin and ashes.

VIII. Summery sheets to arrive at the weight of export product.

The case stands deferred.

Case No.	134 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001021AM25
RA File Number	07AX04000332 AM25
Licence No and Date	0711011430/30/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Nett weight of export product

II. Exact description, generic name of import item along with catalogue.

III. Exact nature of import items namely raw material, component, and consumable

IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same.

V. List of consumables along with value

VI. Details of indigenous input with their quantity.

VII. % non volatile matter in various paints, hardener, resin and ashes.

VIII. Summery sheets to arrive at the weight of export product.

The case stands deferred.

Case No.	135 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001023AM25
RA File Number	07AX04000335 AM25
Licence No and Date	0711011433/30/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue. III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same. V. List of consumables along with value VI. Details of indigenous input with their quantity. VII. % non volatile matter in various paints, hardener, resin and ashes. VIII. Summery sheets to arrive at the weight of export product. The case stands deferred.	

Case No.	136 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	STEEL INFRA SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001115AM25
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001328AM25
RA File Number	03AX04001263 AM25
Licence No and Date	0311034630/14/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Copper Flats / Sheets / Strips (NET CONTENT OF COPPER WIRE SCRAP IS 50.00 MTS)	50 MTS	Copper Wire Scrap as per ISRI Code Druid (Average Net Content of Copper Wire Scrap in Druid is 50%) QTY: 107 MTS	Wastage @4% on the net content of copper in the export product.
2	Copper Extruded Solid Sections / Copper Rods (NET CONTENT OF COPPER WIRE SCRAP IS 50.00 MTS)	50 MTS	Copper Wire Scrap as per ISRI Code Druid (Average Net Content of Copper Wire Scrap in Druid is 50%) QTY: 110 MTS	Wastage @4% on the net content of copper in the export product.
3	Copper Extruded and Drawn Hollow Sections such as Pipes & Tubes (NET CONTENT OF COPPER WIRE SCRAP IS 50.00 MTS)	50 MTS	Copper Wire Scrap as per ISRI Code Druid (Average Net Content of Copper Wire Scrap in Druid is 50%) QTY: 111 MTS	Wastage @4% on the net content of copper in the export product.

Note: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate from moef&cc/cpcb/spcb for processing of copper scrap for manufacturing of copper extruded and drawn

hollow sections such as pipes & tubes, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	138 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ESCO PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001578AM25
RA File Number	10AX04000039 AM25
Licence No and Date	1011002505/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00001598AM25
RA File Number	03AX04001509 AM25
Licence No and Date	0311034968/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001601AM25
RA File Number	05AX04000874 AM25
Licence No and Date	0511026341/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001614AM25
RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Mar/202425/21
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Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001650AM25
RA File Number	05AX04000997 AM25
Licence No and Date	0511026375/01/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Dimensional drawing, quantity in numbers and net weight per piece for each type of stamping. II. Input raw material dimensions and gross weight per piece for each type of stamping. III. Calculation sheet for import quantity requirement and wastage claimed. IV. Sheet layout diagram during blanking. V. GST invoice of scrap disposal. The case stands deferred.	

Case No.	144 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SAMS PRECISION COMPONENTS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001677AM25
RA File Number	04AX04000193 AM25
Licence No and Date	0411007658/02/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001696AM25
RA File Number	07AX04000535 AM25
Licence No and Date	0711011715/03/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue. III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same. V. List of consumables along with value VI. Details of indigenous input with their quantity. VII. % non volatile matter in various paints, hardener, resin and ashes. VIII. Summery sheets to arrive at the weight of export product. The case stands deferred.	

Case No.	146 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001799AM25
RA File Number	04AX04000268 AM25
Licence No and Date	0411007742/08/07/2024
Norms Committee Decision: : Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Mar/202425/21
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Case Status	Case Approved
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001801AM25
RA File Number	04AX04000275 AM25
Licence No and Date	0411007746/08/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM SINGLE DEFLECTION GRILLE	4728.00 KGS	ALUMINIUM PROFILE SECTION NUMBER RW522 Colour - MILL FINISH	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW522 IN THE EXPORT PRODUCT.
			ALUMINIUM PROFILE SECTION NUMBER RW523 Colour - MILL FINISH	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW523 IN THE EXPORT PRODUCT.
2	ALUMINIUM 4 WAY SQUARE DIFFUSER	5753.00 KGS	ALUMINIUM PROFILE SECTION NUMBER RW524 Colour - MILL FINISH	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW524 IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	148 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001804AM25
RA File Number	56AX04000095 AM25
Licence No and Date	5611003073/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	RECONS POWER EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001819AM25
RA File Number	05AX04001109 AM25
Licence No and Date	0511026570/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001990AM25
RA File Number	03AX04001862 AM25
Licence No and Date	0311035590/18/07/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Complete chemistry with mol weight of silver and silver oxide.
- II. Complete process of mfg.

The case stands deferred.

Case No.	151 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PRECISION DRAWELL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002065AM25
RA File Number	50AX04000051 AM25
Licence No and Date	5011001505/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002142AM25
RA File Number	08AX04000643 AM25
Licence No and Date	0811012206/25/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002149AM25
RA File Number	04AX04000350 AM25
Licence No and Date	0411007886/26/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002206AM25
RA File Number	31AX04000126 AM25
Licence No and Date	3111003737/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002220AM25
RA File Number	03AX04002147 AM25
Licence No and Date	0311035948/30/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	156 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	UNITECH ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002255AM25
RA File Number	10AX04000105 AM25
Licence No and Date	1011002564/01/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	CHHAPERIA CABLE MATERIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002309AM25
RA File Number	07AX04000749 AM25
Licence No and Date	0711012009/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002477AM25
RA File Number	04AX04000407 AM25

Licence No and Date	0411007990/12/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002483AM25
RA File Number	03AX04001910 AM25
Licence No and Date	0311036309/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002485AM25
RA File Number	07AX04000774 AM25
Licence No and Date	0711012069/13/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue. III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same.	

- V. List of consumables along with value
 VI. Details of indigenous input with their quantity.
 VII. % non volatile matter in various paints, hardener, resin and ashes.
 VIII. Summery sheets to arrive at the weight of export product.

The case stands deferred.

Case No.	161 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002510AM25
RA File Number	02AX04000307 AM25
Licence No and Date	0211007086/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002517AM25
RA File Number	07AX04000776 AM25
Licence No and Date	0711012082/13/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Nett weight of export product II. Exact description, generic name of import item along with catalogue.	

- III. Exact nature of import items namely raw material, component, and consumable
- IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same.
- V. List of consumables along with value
- VI. Details of indigenous input with their quantity.
- VII. % non volatile matter in various paints, hardener, resin and ashes.
- VIII. Summery sheets to arrive at the weight of export product.

The case stands deferred.

Case No.	163 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002518AM25
RA File Number	04AX04000435 AM25
Licence No and Date	0411008006/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	RISHABH ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002520AM25
RA File Number	05AX04004004 AM24
Licence No and Date	0511027159/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002540AM25
RA File Number	02AX04000282 AM25
Licence No and Date	0211007097/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002552AM25
RA File Number	07AX04000777 AM25
Licence No and Date	0711012102/16/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue. III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same. V. List of consumables along with value VI. Details of indigenous input with their quantity. VII. % non volatile matter in various paints, hardener, resin and ashes. VIII. Summery sheets to arrive at the weight of export product. The case stands deferred.	

Case No.	167 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002596AM25
RA File Number	04AX04000372 AM25
Licence No and Date	0411008039/20/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002614AM25
RA File Number	07AX04000830 AM25
Licence No and Date	0711012136/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002773AM25
RA File Number	34AX04000433 AM25
Licence No and Date	3411005335/30/08/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	170 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SHIRDI SAI ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002799AM25
RA File Number	09AX04000386 AM25
Licence No and Date	0911007856/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002806AM25
RA File Number	03AX04002716 AM25
Licence No and Date	0311036830/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002826AM25
RA File Number	13AX04000174 AM25

Licence No and Date	1311003297/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002891AM25
RA File Number	07AX04000936 AM25
Licence No and Date	0711012282/06/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue. III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same. V. List of consumables along with value VI. Details of indigenous input with their quantity. VII. % non volatile matter in various paints, hardener, resin and ashes. VIII. Summery sheets to arrive at the weight of export product. The case stands deferred.	

Case No.	174 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025

HQ File Number	HQRNORM APPLY 00003065AM25
RA File Number	03AX04002774 AM25
Licence No and Date	0311037161/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003066AM25
RA File Number	04AX04000540 AM25
Licence No and Date	0411008234/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003104AM25
RA File Number	05AX04001859 AM25
Licence No and Date	0511027767/17/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred

Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003332AM25
RA File Number	07AX04001006 AM25
Licence No and Date	0711012430/27/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue. III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same. V. List of consumables along with value VI. Details of indigenous input with their quantity. VII. % non volatile matter in various paints, hardener, resin and ashes. VIII. Summery sheets to arrive at the weight of export product. The case stands deferred.	

Case No.	179 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003414AM25
RA File Number	04AX04000599 AM25
Licence No and Date	0411008325/01/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 20.03.2025, as under:

Item of export: ROTAR BLADE FOR WOEG – 46 no's

Note: In the description of export following should be added: Weight per blade should **be 20,458 kg +/-3 %**

1. Import at following s.nos are components and may be allowed **NETT TO**

NETT AS PER G.N.4

2 to 3,13,15,17, 19,21,22,23,26 to 28,31,34,40,43 to 45,47,63 to 70,72,73,86 to 127

2. Import of item no **1,10,32,61** are consumables qty may be allowed as applied for with overall value **UP TO 0.25 % OF FOB VALUE**

3. Rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	180 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ADANI NEW INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003454AM25

RA File Number	37AX04000019 AM25
Licence No and Date	0811012803/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Mar/202425/21										
Case Status	Case Approved										
Party Name	MEHTA TUBES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025										
HQ File Number	HQRNORM APPLY 00003456AM25										
RA File Number	03AX04003215 AM25										
Licence No and Date	0311037624/03/10/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:											
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>COPPER WATER TUBES</td><td>500.00 MTS</td><td>GENERAL COPPER TUBES</td><td>NIL</td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	COPPER WATER TUBES	500.00 MTS	GENERAL COPPER TUBES	NIL
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	COPPER WATER TUBES	500.00 MTS	GENERAL COPPER TUBES	NIL							
Note: The imported unpolished General Copper tubes of various sizes will be exported as copper water tubes after buffing, polishing, testing, Laser marking, and packing.											
RA concerned may take suitable consequential action accordingly.											

Case No.	182 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003469AM25
RA File Number	04AX04000614 AM25
Licence No and Date	0411008352/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25
Licence No and Date	0711012485/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003563AM25
RA File Number	04AX04000569 AM25
Licence No and Date	0411008370/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003588AM25
RA File Number	04AX04000648 AM25
Licence No and Date	0411008389/10/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003601AM25
RA File Number	05AX04002084 AM25
Licence No and Date	0511028252/11/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003767AM25
RA File Number	03AX04003660 AM25
Licence No and Date	0311038125/21/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003865AM25
RA File Number	08AX04001218 AM25
Licence No and Date	0811013042/25/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 203.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY THEREOF	QUANTITY TO BE ALLOWED
1	STAINLESS STEEL FABRICATED SPOOL ASSEMBLY AND FITTINGS GRADE 08Cr18Ni10Ti (08X18H10T)	164500 KGS	Seamless Stainless Steel Pipes Grade 08Cr18Ni10Ti (08X18H10T)	1.14 KG/KG ON THE NET WEIGHT OF SEAMLESS STAINLESS-STEEL PIPE IN THE EXPORT PRODUCT.
			Stainless Steel Welded Pipes Grade 08Cr18Ni10Ti (08X18H10T)	1.14 KG/KG ON THE NET WEIGHT OF STAINLESS STEEL WELDED PIPE IN THE EXPORT PRODUCT.
			Stainless Steel Forgings Grade 08Cr18Ni10Ti (08X18H10T)	1.25 KG/KG ON THE NET WEIGHT OF STAINLESS-STEEL FINISHED FORGINGS IN THE EXPORT PRODUCT.
			Stainless Steel Reducer, Elbows, Bends Grade 08Cr18Ni10Ti (08X18H10T)	1.035 KG/KG ON THE NET WEIGHT OF REDUCERS, ELBOWS, AND BENDS IN THE EXPORT PRODUCT.

			Stainless Steel Rods Grade 08Cr18Ni10Ti (08X18H10T)	1.25 KG/KG ON THE NET WEIGHT OF FORGINGS IN THE EXPORT PRODUCT.
			Welding Consumables - Tig Wire Stainless Steel	4% OF THE FOB VALUE
2	NON-ALLOY/ALLOY STEEL SPOOL SUPPORTING COMPONENTS/ACCESSORIES GRADE: ST3PS/SP5/09G2S-15 / 25G2S OR A500C	8494.30 KGS	Non-Alloy/Alloy Steel HR Sheets Grade: St3ps/sp5 / Grade: 09G2S-15	1.12 KG/KG ON THE NET WEIGHT OF NON-ALLOY/ALLOY STEEL HR SHEETS IN THE EXPORT PRODUCT.
			Non-Alloy/Alloy Steel Rebars Grade: 25G2S or A500C	1.10 KG/KG ON THE NET WEIGHT OF NON-ALLOY/ALLOY STEEL REBARS IN THE EXPORT PRODUCT.
			Welding Wire	AS APPLIED

Note: The grade of imported steel items (seamless stainless-steel pipes, stainless steel welded pipes, stainless steel forgings, stainless steel reducer, elbows, bends, stainless steel rods, non-alloy/alloy steel hr sheets and non-alloy/alloy steel rebars) should be matched with the grade of the above items to be used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	189 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004023AM25
RA File Number	03AX04003865 AM25
Licence No and Date	0311038544/07/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Copper Flats / Sheets / Strips Copper Flats / Sheets / Strips (NET CONTENT OF COPPER WIRE SCRAP IS 300.00 MTS)	300.00 MTS	Copper Wire Scrap as per ISRI Code Druid Copper Wire Scrap as per ISRI Code Druid (Average Net Content of Copper Wire Scrap in Druid is 50%)	1.04 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
2	Copper Extruded Solid Sections / Copper Rods Copper Extruded Solid Sections / Copper Rods (NET CONTENT OF COPPER WIRE SCRAP IS 300.00 MTS)	300.00 MTS	Copper Wire Scrap as per ISRI Code Druid Copper Wire Scrap as per ISRI Code Druid (Average Net Content of Copper Wire Scrap in Druid is 50%)	1.04 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
3	Copper Extruded and Drawn Hollow Sections such as Pipes & Tubes Copper Extruded and Drawn Hollow Sections such as Pipes & Tubes (NET CONTENT OF COPPER WIRE SCRAP IS 300.00 MTS)	300.00 MTS	Copper Wire Scrap as per ISRI Code Druid Copper Wire Scrap as per ISRI Code Druid (Average Net Content of Copper Wire Scrap in Druid is 50%)	1.04 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

NOTE: The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate for manufacturing of copper extruded and drawn hollow sections such as pipes & tubes copper extruded and drawn hollow sections such as pipes & tubes from copper scrap as per ISRI code druid from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	190 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004657AM25
RA File Number	04AX04000861 AM25
Licence No and Date	0411008689/10/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 20.03.2025, as under: Item of export: ROTAR BLADE FOR WOEG – 24 no's In the description of export following should be added: Weight per blade should be 21,130 kg +/-3 %. 1. Import at following s.nos are components and may be allowed NETT TO NETT AS PER G.N.4, 2 to 3,13,15,17, 19,21,22,23,26 to,31,34,40,43 to 45,47,63 to 70,72 to76,89 to 130. 2. Import of item no. 1,10,32,61, are consumables qty may be allowed as applied for with overall value up to 0.25 % of fob value. 3. Rest of the import items may be allowed as applied for RA concerned may take suitable consequential action accordingly.	

Case No.	191 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004722AM25
RA File Number	04AX04000867 AM25
Licence No and Date	0411008707/12/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 20.03.2025, as under: Item of export: ROTAR BLADE FOR WOEG – 15 no's In the description of export following should be added: Weight per blade should be 21,458 KG +/-3 %. 1. Import at following s.nos are components and may be allowed NETT TO NETT AS PER G.N.4 2 to 3,13,15,17,19,21,22 to 23,26 to 28,31,34,40,43 to 45,47,63 to 70,72 to 73,86 to 127 2. Import of item no 1,10,32,61, are consumables qty may be allowed as applied for with overall value up to 0.25 % of fob value. 3. Rest of the import items may be allowed as applied for RA concerned may take suitable consequential action accordingly.	

Case No.	192 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005330AM25
RA File Number	04AX04000938 AM25
Licence No and Date	0411008822/01/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit details of the item of import with coloured photograph.
- II. What is the benefit of importing graphite-coated copper foil scrap as per ISRI code dream (avg. cu content 15% to 30%)?
- III. When copper content is 15% to 30%, the graphite content would be 400 MT and the copper content would be 100 MT in 500 MT of imported item. How the export quantity of 113.78 MT will be manufactured? Submit complete calculation.
- IV. Submit chemical analysis of graphite coated on copper foil.
- V. What is the end use of the waste and the value there of. Submit sales invoice.

The case stands deferred.

Case No.	193 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006308AM25
RA File Number	34AX04001000 AM25
Licence No and Date	3411006111/19/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006439AM25
RA File Number	02AX04000758 AM25
Licence No and Date	0211008219/26/02/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	COPPER EQUIPMENT FOR SUBMERGED ARC FURNACE: BUSBAR CONNECTING PLATE	3872.00 KGS	ELECTROLYTIC COPPER CAKES	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	COPPER EQUIPMENT FOR SUBMERGED ARC FURNACE: FLEXIBLE PLATE	2397.00 KGS	ELECTROLYTIC COPPER CAKES	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	195 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006465AM25
RA File Number	05AX04004088 AM25
Licence No and Date	0511031113/28/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred

Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006473AM25
RA File Number	05AX04003969 AM25
Licence No and Date	0511031138/28/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006505AM25
RA File Number	04AX04001145 AM25
Licence No and Date	0411009186/03/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue. III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same. V. List of consumables along with value VI. Details of indigenous input with their quantity. VII. % non volatile matter in various paints, hardener, resin and ashes. VIII. Summery sheets to arrive at the weight of export product. The case stands deferred.	

Case No.	198 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006506AM25
RA File Number	04AX04001148 AM25
Licence No and Date	0411009190/03/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. Exact description, generic name of import item along with catalogue. III. Exact nature of import items namely raw material, component, and consumable IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same. V. List of consumables along with value VI. Details of indigenous input with their quantity. VII. % non volatile matter in various paints, hardener, resin and ashes. VIII. Summery sheets to arrive at the weight of export product. The case stands deferred.	

Case No.	199 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GE VERNOVA T&D INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006523AM25
RA File Number	34AX04001008 AM25
Licence No and Date	3411006142/03/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006525AM25
RA File Number	02AX04000771 AM25
Licence No and Date	0211008251/03/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD	4313.04 MTS	BATTERY SCRAP ISRI CODE RAINS	Wastage @6% on the net content of lead in the export item.

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	201 / NC/2/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025													
HQ File Number	HQRNORM APPLY 00006526AM25													
RA File Number	02AX04000770 AM25													
Licence No and Date	0211008252/03/03/2025													
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 21.03.2025, as under: <table border="1" data-bbox="347 614 896 1016"> <thead> <tr> <th>SL No</th> <th>ITEM OF EXPORT</th> <th>QUANTITY</th> <th>ITEM OF IMPORT</th> <th>WASTAGE TO BE ALLOWED</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>PURE LEAD</td> <td>559.00 MTS</td> <td>BATTERY SCRAP ISRI CODE RAINS</td> <td>Wastage @6% on the net content of lead in the export item.</td> </tr> </tbody> </table> NOTE: I. Pure lead should be in the form of Lead Ingots. II. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned. RA concerned may take suitable consequential action accordingly.					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD	559.00 MTS	BATTERY SCRAP ISRI CODE RAINS	Wastage @6% on the net content of lead in the export item.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	PURE LEAD	559.00 MTS	BATTERY SCRAP ISRI CODE RAINS	Wastage @6% on the net content of lead in the export item.										

Case No.	202 / NC/2/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 21 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006546AM25
RA File Number	03AX04006111 AM25
Licence No and Date	0311041826/04/03/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Offline Case:

Sl.NO.	Applicant's name/ License No.	HQ/RA File No.
M-1	M/s KALPATARU PROJECTS INTERNATIONAL LIMITED (Formerly Kalpataru Power Transmission Limited) AA No. 0811006318 dated 21/10/2022	RA File number: 08AX04001218 AM23 HQ file number: HQRNORMAPPLY00003873AM23
Case History		T.E. Recommendations
Subject:- Review of license no. 0811006318 dated 21.10.2022 manually, due to technical issue in filing online review of the application on DGFT Back Office Portal. Reference Case No. 223 / NC/2/MEET/Jul/202324/8 Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information was received. Therefore, Committee decided to reject the case. The firm represented again via email dated 28th November 2024, and attached all the necessary documents and DL reply as well.		The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 14.01.2025, as under: I. Net Weight of export item may be specified as 49.02 MT containing 11.27 MT of " U section (Channel) EN10025-275JO (MS2-UPN350) " , 11.27 MT "U section (Channel) EN10025-275JO (MS2-UPN240 ", 11.27 MT of " U section (Channel) EN10025-275JO (MS2-UPN300)" and 15.20 MT of " Angle section S 355J2 (HT16-300?300x35) ". II. Import items at Sl.No.1 to 3

The case was referred to Consultant (DPIIT) for examination and comments.	shall be of relevant grade and size as contained/utilized in the export item and their quantities may be allowed as 11.495 MT each as 1.02 Kgs/Kg content in the export item, taking clue from SION C- 220. III. Import item at SI.No.4 shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as 15.50 MT as 1.02 Kgs/Kg content in the export item, taking clue from SION C- 220. RA concerned may take suitable consequential action accordingly.
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Sl.NO.	Applicant's name/ License No.	HQ/RA File No.
M-2	M/s Enercon Windenergy Private Limited AA. No. 0711002733/28/12/2021	RA File number: 07AX04000119/AM22 HQ file number: HQRNORM Apply 00299339 /AM22
Case History		T.E. Recommendations
Subject: Review of license no. 0711002733 dated 28.12.2021 manually, due to technical issue in filing online review of the application on DGFT Back Office Portal. The firm had obtained the advance license No.0711002733/28/12/2021 for exports items ROTOR BLADE FOR WIND OPERATED ELECTRICITY GENERATOR" for a FOB value of Rs 17, 86, 278.99.		The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 21.03.2025, as under: I. As such we may amend the weight of total export item 204.92MT +/-3% KG INSTEAD OF 204.92MT. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no.

2. Now, the firm has stated that they have submitted application for EODC in R.A. DGFT, Bangalore, they have received DL letter. They need Re –fixation of Adhoc Norms or mail conformation on Re Fixation adhoc Norms. 3. Accordingly, the firm has informed that they have tried to upload the request through system, but it was not allowed to upload and found error. 4. The case was earlier decided in Meeting No. 23 dated 16.03.2023. The case was referred to Consultant (TEC-1) for examination and comments.	NC/2/MEET/Feb/202223/23 dated 16/03/2023 mentioned at SI.No. 138. RA concerned may take suitable consequential action accordingly.
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Minutes of the meeting of Norms Committee-2 for reinstatement & amendment of SION C-888

Engineering Exports Promotion Council (EEPC) highlighted the concern represented by **M/s. NAVGRAH FASTNERS PRIVATE LIMITED** vide email dated 16.01.2025 with regards to manufacturing and exporting activities for the Stainless-steel Washers (**HS code 73182200 & 73182100**) of different grades under Advance Authorization and carrying out their production in absence of any Standard Input Output Norms (SION) at present.

Due to the unavailability of competitively priced materials in India, M/s. Navgrah Fastners Private Limited relies on importing second-grade surplus Stainless Steel/ sheets/ coils/ Plates/ sheet-cutting/ strips for manufacturing washers, primarily for export. Firm faces challenges due to the lack of Standard Input Output Norms (SION) but continues to operate with focus on exports.

In this regard it is informed that the **SION C-888** under description **Stainless Steel Coils/Sheet/Sheet Cuttings/Strips - both prime and seconds of relevant grade** which allowed norms of **1.65 kg/kg**, was suspended vide **Public Notice No.56/2015-2020 dated 14th January 2020**.

Moreover, the firm has referred to the minutes of NC-2 Meeting (**case no. 4/NC/2/MEET/Dec/202425/15**) dated **23.12.2024**, wherein NC-2 has fixed norm for the said product in case of **M/s Suchi Fasteners Pvt. Ltd.**

Accordingly, as per the reference made by the representing firm, the matter was discussed in the NC-2 meeting no. **NC/2/MEET/Feb /202425/19** dated **19.02.2025**, the committee decided to reinstate and amend the suspended **SION C-888** as per the following:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	Quantity to be allowed
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1	Small and large-size circular Stainless Steel washers of different grades.	1.0 KGS	Prime / Secondary Stainless Steel sheets / Sheet cutting / Coils / Strips / Plate of relevant grade and thickness.	1.60 kg
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RA concerned may take suitable consequential action accordingly.